

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 162
(IB)-650(PB)/2019

IN THE MATTER OF:

Sh. Vaneet Talwar & Ors.

.... Petitioners/Applicant

v.

Vardhman Estate and Developers Pvt. Ltd.

.... Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 20.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Vaibhav Tyagi, Adv.

For the Respondent

Mr. Prashant Katara & Mr. Plash Mittal, Advs.

ORDER

For order see, CP. No. (IB)-59(PB)/2019.

20.08.2019
Ritu Sharma